

TELECOM DISPUTES SETTLEMENT AND
APPELLATE TRIBUNAL

No. F.No. Misc. 11/2005/Judd. Dated: May 27, 2019

NOTICE

In order to bring clarity in filing and listing of cases before the Hon'ble TDSAT, Competent Authority has decided to make following directions in respect of procedure relating to filing and listing, to be enforced with immediate effect:

1. All applications whether Misc. Application, Execution Application, Review Applications and Contempt Application under Section 20 of TRAI Act, filed in respect of the matters disposed of finally, shall henceforth be treated as independent, separate and fresh matters.
2. After filing of such applications, the procedure as applicable for fresh matters shall be followed and after their registration such applications would be listed before the Hon'ble Tribunal in the head of "Preliminary Hearing".
3. In all such applications, Ld. Counsel/Litigants are required to mention the Registration No. of the Petitions/Appeals, out of which such applications have arisen below the names of the parties on top page of the application besides to put the same note on the cover file of paper book in given manner:

[Handwritten signature]
27.5.2019

“MA/EA/RA/Contempt Application No. _____ of 2019 etc. arising out of Petition/Appeal No. _____ of year _____ Decided on _____”.

4. While preparing the Cause List for the Bench of Hon'ble Tribunal, only Registration No. of the said application would be entered in the Cause List and the prevalent practice to enter and show the details of disposed of matters shall be stopped forthwith.
5. Records of concerned/related disposed of matters shall not be attached with the such application. Such records shall be transmitted only when they are called or required by the Hon'ble Tribunal.

Above directions shall be complied with, with immediate effect.


[Musharraf Husain]
Registrar
T.D.S.A.T.

27.5.2019

To

1. Notice Board
2. Website of TDSAT

Copy for information to:-

PPS to Hon'ble Chairman/PS to Hon'ble Member.